

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-1109(PB)/2019

IN THE MATTER OF:

Shishir Roy & Anr.

..... Petitioners/Applicant

v.

EMAAR MGF Land Ltd.

..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Akshay Srivastava, Adv.

For the Respondent

ORDER

In view of the stay of proceedings by Hon'ble the Supreme Court against the same corporate debtor hearing is deferred to 14.05.2019.

List for further consideration on 14.05.2019.

sd/-

(M.M.KUMAR)
PRESIDENT

sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)